

HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTIFICATION

DATED: ALLAHABAD: February 10, 2006

No. 45 / DR(S)/2006

Sri **Sarvesh Kumar Pandey**, Additional District & Sessions Judge, Kannauj to be District & Sessions Judge, Siddharthnagar in the vacant court.

No. 46 / DR(S)/2006

Sri **Rajvir Sharma**, Additional District & Sessions Judge, Shahjahanpur to be Additional District & Sessions Judge/ Special Judge, Shahjahanpur vice Sri Gopal Singh Chandel.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Shahjahanpur against the special court created for trying cases under the said Act.

No. 47 / DR(S)/2006

Sri **Gopal Singh Chandel**, Special Judge/Additional District & Sessions Judge, Shahjahanpur to be Additional District & Sessions Judge, Shahjahanpur

No. 48 / DR(S)/2006

Sri **Narendra Kumar Jain**, Additional District & Sessions Judge, Shahjahanpur to be District & Sessions Judge, Hathras in the vacant court.

No. 49 / DR(S)/2006

Sri **Ishwar Dayal**, Additional District & Sessions Judge, Kanpur Nagar to be Additional District & Sessions Judge/ Special Judge, Kanpur Nagar vice Sri Shree Kant Tripathi.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Kanpur Nagar in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 50 / DR(S)/2006

Sri **Shree Kant Tripathi**, Special Judge/ Additional District & Sessions Judge, Kanpur Nagar to be District & Sessions Judge, Mau in the vacant court.

No. 51 / DR(S)/2006

Sri **Ram Autar Kaushik**, Additional District & Sessions Judge, Lucknow to be Additional District & Sessions Judge/ Special Judge, Lucknow vice Sri Lalta Prasad-I.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Lucknow against the special court created for trying cases under the said Act.

No. 52 / DR(S)/2006

Sri **Lalta Prasad-I**, Special Judge/ Additional District & Sessions Judge, Lucknow to be Additional District & Sessions Judge, Lucknow.

No. 53 / DR(S)/2006

Sri **Kamal Kishore Sharma**, Additional District & Sessions Judge, Lucknow to be Additional District & Sessions Judge/ Special Judge, Lucknow vice Sri Virendra Kumar Dixit.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Lucknow in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 54 / DR(S)/2006

Sri **Virendra Kumar Dixit**, Special Judge/ Additional District & Sessions Judge, Lucknow to be Additional District & Sessions Judge, Lucknow.

No. 55 / DR(S)/2006

Sri **Niyaz Ahmad**, Additional District & Sessions Judge, Lucknow to be District & Sessions Judge, Ambedkarnagar in the vacant court.

No. 56 / DR(S)/2006

Smt. **Ranjana Pandya**, Additional District & Sessions Judge, Aligarh to be Additional District & Sessions Judge/ Special Judge, Aligarh vice Sri Dileep Singh Yadav.

She is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Aligarh against the special court created for trying cases under the said Act.

No. 57 / DR(S)/2006

Sri **Dileep Singh Yadav**, Special Judge/ Additional District & Sessions Judge, Aligarh to be Additional District & Sessions Judge, Aligarh.

No. 58 / DR(S)/2006

Sri **Mashkoor Hasan Khan**, Additional District & Sessions Judge, Aligarh to be District & Sessions Judge, Auraiya in the vacant court.

No. 59 / DR(S)/2006

Sri **Nalin Mohan Lal**, Additional District & Sessions Judge, Aligarh to be District & Sessions Judge, Mahoba in the vacant court.

No. 60 / DR(S)/2006

Sri **Amar Nath Upadhyay**, Additional District & Sessions Judge, Budaun to be Additional District & Sessions Judge/ Special Judge, Budaun vice Sri Gaur Chandra.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Budaun against the special court created for trying cases under the said Act.

No. 61 / DR(S)/2006

Sri **Gaur Chandra**, Special Judge/ Additional District & Sessions Judge, Budaun to be Additional District & Sessions Judge/ Special Judge, Budaun vice Saeed-Uz-Zaman Siddiqui.

He is also appointed U/s 5(2) of U.P. Dacoity Affected Areas Act 1983 as Special Judge at Budaun against the special court created for trying cases under the said Act.

No. 62 / DR(S)/2006

Sri **Saeed-Uz-Zaman Siddiqui**, Special Judge/ Additional District & Sessions Judge, Budaun to be Additional District & Sessions Judge/ Special Judge, Budaun vice Sri Ashok Srivastava.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Budaun in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 63 / DR(S)/2006

Sri **Ashok Srivastava**, Special Judge/ Additional District & Sessions Judge, Budaun to be District & Sessions Judge, Kaushambi in the vacant court.

No. 64 / DR(S)/2006

Sri **Chintamani Tiwari**, Additional District & Sessions Judge, Gonda to be Additional District & Sessions Judge/ Special Judge, Gonda vice Sri Yogendra Singh-I.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Gonda against the special court created for trying cases under the said Act.

No. 65 / DR(S)/2006

Sri **Yogendra Singh-I**, Special Judge/ Additional District & Sessions Judge, Gonda to be Additional District & Sessions Judge, Gonda.

No. 66 / DR(S)/2006

Sri **Hakim Ali Khan**, Additional District & Sessions Judge, Gonda to be Additional District & Sessions Judge/ Special Judge, Gonda vice Sri Ram Briksh Yadav.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Gonda in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 67 / DR(S)/2006

Sri **Ram Briksh Yadav**, Special Judge/ Additional District & Sessions Judge, Gonda to be Additional District & Sessions Judge, Gonda.

No. 68 / DR(S)/2006

Sri **Chandra Nath Misra**, Additional District & Sessions Judge, Gonda to be District & Sessions Judge, Shrawasti at Bhinga in the vacant court.

No. 69 / DR(S)/2006

Sri **Brijesh Kumar Nigam**, Additional District & Sessions Judge, Agra to be Additional District & Sessions Judge/ Special Judge, Agra vice Sri Alok Kumar Bose.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Agra against the special court created for trying cases under the said Act.

No. 70 / DR(S)/2006

Sri **Alok Kumar Bose**, Special Judge/ Additional District & Sessions Judge, Agra to be Additional District & Sessions Judge/ Special Judge, Agra vice Sri Janardan Kumar Goyal.

He is also appointed U/s 5(2) of U.P. Dacoity Affected Areas Act 1983 as Special Judge at Agra against the special court created for trying cases under the said Act.

No. 71 / DR(S)/2006

Sri **Janardan Kumar Goyal**, Special Judge/ Additional District & Sessions Judge, Agra to be Additional District & Sessions Judge/ Special Judge, Agra vice Sri Dina Nath-II.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Agra in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 72 / DR(S)/2006

Sri **Dina Nath-II**, Special Judge/ Additional District & Sessions Judge, Agra to be Additional District & Sessions Judge, Agra.

No. 73 / DR(S)/2006

Sri **Hari Mangal Singh**, Additional District & Sessions Judge, Agra is posted/ appointed as Chairman Administrative Tribunal-III & Member Administrative Tribunal-I, U.P., Lucknow.

BY ORDER OF THE COURT,

Sd/-

**(SWATANTRA SINGH)
REGISTRAR GENERAL**

No. 28 / DR (S)/ 2006, Dated: Allahabad: February 10, 2006

Copy forwarded for information and necessary action to:

1. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow.
2. Pramukh Sachiv, Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow.
3. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
4. The Special Secretary (Law) and Additional Legal Remembrancer, Government of U.P. Supreme Court (Legal Cell), III Floor, Bar Council of India Building, 21 Rouse Avenue Urdu Ghar Marg, New Delhi.
5. The Director, Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow. (Information available on E-mail).

6. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
7. All the District & Sessions Judges subordinate to the High Court of Judicature at Allahabad.(Information available on E-mail).

The Officers mentioned above shall hand over charge of their present post and shall proceed to take over charge of their new postings immediately.

The handing and taking over charge certificates may kindly be sent to the Deputy Registrar (Services), High Court, Allahabad forthwith.

It is to add that local arrangement shall be made by you in pursuance to the circular letter No.27/D.R.(S)/2000 dated 21.6.2000.

8.
 - (i) Sri Sarvesh Kumar Pandey, Additional District & Sessions Judge, Kannauj.
 - (ii) Sri Narendra Kumar Jain, Additional District & Sessions Judge, Shahjahanpur.
 - (iii) Sri Shree Kant Tripathi, Special Judge/ Additional District & Sessions Judge, Kanpur Nagar.
 - (iv) Sri Niyaz Ahmad, Additional District & Sessions Judge, Lucknow .
 - (v) Sri Nalin Mohan Lal, Additional District & Sessions Judge, Aligarh.
 - (vi) Sri Mashkoor Hasan Khan, Additional District & Sessions Judge, Aligarh.
 - (vii) Sri Ashok Srivastava, Special Judge/ Additional District & Sessions Judge, Budaun.
 - (viii) Sri Chandra Nath Misra, Additional District & Sessions Judge, Gonda.
 - (ix) Sri Hari Mangal Singh, Additional District & Sessions Judge, Agra.

You shall hand over charge of your present posts and shall proceed to take over charge of your new posting immediately.

The handing and taking over charge certificates may kindly be sent to the Deputy Registrar (Services), High Court, Allahabad forthwith.

The posting of Additional District & Sessions Judge as District & Sessions Judges will be subject to the decision in C.M.W.P. No. 52197 of 2005- Lalta Prasad & others Vs. State of U.P. pending in this Court.

9. The Registrar, High Court, Lucknow Bench, Lucknow. (Information available on E-mail).
10. The Publication Secretary, U.P. Judicial Services Association Office, A-1, River Bank Judges Colony, Lucknow.
11. The Registrar (Confidential), High Court, Allahabad.
12. The Joint Registrar (Accounts), High Court, Allahabad.
13. The Officer On Special Duty/Incharge Computer Centre, High Court, Allahabad.
14. The Deputy Registrar (G), High Court, Allahabad
15. The Assistant Registrar (Budget), High Court, Allahabad.
16. The Section Officer (Admin.A-3 Section), High Court, Allahabad.
17. The Section Officer (Admin.C Section), High Court, Allahabad.
18. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
19. P.S. to Hon'ble Judges, with the request to place this notification before the Hon'ble Judges sitting at Allahabad & Lucknow for their Lordship's kind perusal. (Information available on E-mail).

BY ORDER OF THE COURT

Sd/-

(K.K.RANJAN)
DEPUTY REGISTRAR (SERVICES)